

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

Original Application No. 519/2018

This the 06th day of December, 2018

Hon'ble Ms. Jasmine Ahmed, Member - J

Hon'ble Mr. Devendra Chaudhry, Member - A

Narayan Kumar, aged about 59 years, son of Late Shri Jamuna Prasad, R/o Village Kharikapur, Gomti Nagar, Lucknow.

..... Applicant

By Advocate: Sri Praveen Kumar

VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Sr. Divisional Mechanical Engineer (C&W), Northern Railway, Hazratganj, Lucknow.
3. The Divisional Mechanical Engineer (Sr. CDO), Northern Railway, Charbagh, Lucknow.
4. The Assistant Divisional Mechanical Engineer (Sr. CDO), , Northern Railway, Charbagh, Lucknow.

..... Respondents

By Advocate: Ms. Prayagmati Gupta

O R D E R (ORAL)

Delivered by:

Hon'ble Ms. Jasmine Ahmed, Member - J

Learned counsel for the applicant states that the order of the punishment is dated 14.11.2018 and there is time to prefer an appeal but instead preferring an appeal the applicant approached this Tribunal only to request that the appeal which he is going to prefer shall be decided in a time bound manner.

2. Learned Counsel for the respondents argued that the matter is pre mature as there is time to file appeal and the decision is to be taken on appeal by the Appellate Authority.

3. We feel justification in the argument averred by the respondents' counsel as there is already time for preferring an appeal. We do not feel any necessity to give any direction to the applicant at this point, only the respondents are directed to take decision on the appeal preferred by the applicant in future as expeditiously as possible.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)
Member (A)

(Jasmine Ahmed)
Member (J)

RK

